

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 257/GT/2020

Subject : Petition for revision of tariff for the period from 1.4.2014 to 31.3.2019 and for approval of tariff for the period from 1.4.2019 to 31.3.2024 for Rangit Power Station.

Petitioner : NHPC Limited

Respondents : West Bengal State Electricity Distribution Company Limited & 5 ors

Date of Hearing : **25.1.2022**

Coram : Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Shri Rajiv Shankar Dvivedi, Advocate, NHPC
Shri S.P. Rathour, NHPC
Shri Piyush Kumar, NHPC
Shri Rajesh Joshi, NHPC
Shri R.B. Sharma, Advocate, BRPL
Ms. Megha Bajpeyi, BRPL
Shri Navin Prakash, Advocate, SBPDCL & NBPDC

Record of Proceedings

Case was called out for virtual hearing.

2. During the hearing, the learned counsel for the Petitioner made detailed oral submissions in the matter.

3. The learned counsel for the Respondents SBPDCL & NBPDC submitted that there is huge variation between the additional capital expenditure allowed by the Commission for the 2014-19 tariff period and the additional capital expenditure claimed by the Petitioner in the present petition. He, therefore, prayed that the same may be allowed only after prudence check. The learned counsel also submitted that the claim for GST may not be allowed and the Petitioner may also be directed to submit the details of the impact of wage revision claims. The learned counsel prayed for grant of time to file reply in the matter.



4. The Petitioner is directed to submit the following additional information, after serving copy to the Respondents, on or before 21.2.2022, after serving copy to the Respondents:

(i) Item wise details of assets claimed on replacement basis in additional capital expenditure;

(ii) OEM certificates or report of the Technical Committee for items claimed as additional capital expenditure on replacement basis;

(iii) Details of approvals from Board or by any competent authority for items claimed as 'new items' for the 2014-19 tariff period.

6. Reply shall be filed by the Respondents by 28.2.2022 after serving copy to the Petitioner, who may, file its reply, if any, by 7.3.2022.

7. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-

(B. Sreekumar)
Joint Chief (Law)

